

20 (2)

Central Administrative Tribunal, Principal Bench

Original Application No. 2570 of 2003
M.A.No.2221/2003

New Delhi, this the 21st day of October, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

1. Ajay Kumar,
S/o Shri Shivhari Prasad,
R/o 13, Balbir Nagar Extn.
Shahdara, Delhi
2. Vishwanath
S/o Shri Raghuvir Singh,
R/o F-10/121, Sector - 15,
Rohini, Delhi-85
3. Inder Pal Singh,
S/o Shri Badan Singh,
R/o T.T.50, Rly. Colony,
Shahdara, Delhi
4. Chandan Singh,
S/o Shri Arjun Singh,
R/o A-281, Laxmi Garden,
Loni, Ghaziabad, Delhi
5. Ghan Shyam,
S/o Shri Budhai Prasad,
R/o J-375, Jahangirpuri,
Delhi
6. Harkesh Kumar,
S/o Shri Man Singh,
R/o J-1419, Jahangirpuri,
Delhi
7. Naresh Kumar,
S/o Shri Hargyan Singh,
R/o WZ-232/A, Srinagar,
Sakurbasti, Delhi-34
8. Mahesh Kumar,
S/o Shri Ram Chander,
R/o WZ-224, Sayed Nangloi,
Delhi-87
9. Ashok Kumar,
S/o Shri Reshem Lal,
R/o 5/C-3, Rly. Colony,
Punjabi Bagh, Delhi-26
10. Sanjay Kumar,
S/o Shri Rajpal Singh,
R/o 10/C-3, Rly. Colony,
Punjabi Bagh, Delhi-26
11. Pawan Kohli,
S/o Shri J.C. Kohli,
R/o 10/B-3, Rly. Colony,
Punjabi Bagh, Delhi-26

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12. Bhupender Kumar,
S/o Shri Nanak Chand,
R/o A-58, Mangolpuri,
Delhi.
13. Manoj Kumar Tomar,
S/o Shri Deputy Singh Tomar,
R/o 89/2, Raly. Colony,
Kishan Ganj, Delhi-7
14. Ramesh Chander
S/o Shri Bhagwan Dass,
R/o 187/8, R.P.F. Line,
Daya Basti, Delhi-32
15. Kamal Kishore,
S/o Shri Devi Prashad
R/o A-26, Rishi Nagar,
Rani Bagh, Delhi-34
16. Yashpal
S/o Shri Ram Lal
R/o C-158, Prem Nagar-II,
Nangloi, Delhi-41
17. Bajrang Singh,
S/o Shri Soran Singh
R/o 345, Inder Enclave,
Prag. I, KN Nangloi, Delhi-41
18. Satya Prakash Yadav,
S/o Shri Babu Ram,
R/o D-13, Gali No. IIND
Part I, Mukundpur,
Delhi-42.

.... Applicants

(By Advocate: Shri G.S. Ojha)

Versus

1. Union of India,
Through G.M., Northern Railway,
Baroda House, New Delhi
2. The Senior Manager,
(Printing & Stationery)
Printing Press,
Northern Railway,
Shakurbasti, New Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

M.A. 2221/2003

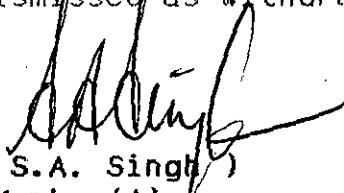
M.A. is allowed subject to just exceptions.
Filing of the joint application is ^{allowed} ~~permitted~~.

CS Ag

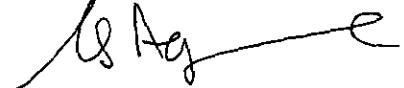
D.A.2570/2003

Learned counsel for the applicants states that he will file a contempt petition against the respondents for disobeying the directions of this Tribunal. Subject to aforesaid, he does not press the present application.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.


(S.A. Singh)

Member (A)


(V.S. Aggarwal)
Chairman

/dkm/